

केन्द्रीय विद्युत विवियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 1005/GT/2025

Date: 11 June 2026

To

Additional General Manager (Commercial) NTPC
Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

**Subject: Petition for truing up of tariff for Sipat Super Thermal Power
Station Stage-II (2x500 MW) for the period 1.4.2019 to 31.3.2024.**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **17.6.2026**:

- a) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*
- b) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
- c) *With respect to the additional capital expenditure claimed by the Petitioner, the Petitioner to:*
 - i. *Justify why the expenditure claimed under Regulations 25(1) of the 2019 Tariff Regulations was not considered under 'Undischarged liabilities'.*
 - ii. *Reason for negative discharge in Form-S in the year 2021-22.*
 - iii. *Certify if any LD was recovered with respect to the claims made under Regulation 25(1) and 76 of the 2019 Tariff Regulations.*
- d) *Furnish Auditor certified (with UDIN) Form-J and Form-S and reconcile the opening liabilities as on 1.4.2019 with the closing liabilities as on 31.3.2019 in order dated 29.5.2022 in Petition no. 452/GT/2020.*
- e) *Revised Form-13, based on actual applicable ROI without considering adjustment towards sharing benefits on refinancing.*
- f) *Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- g) *The Auditor certified Form 15 submitted is not matching with the Excel sheet submitted. The Petitioner to provide revised Appendix-I linking all the details and reconcile the same with auditor certified copies of the Form-15. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided*

are same as shared with the beneficiaries of the generating station which was uploaded in the website.

- h) The Petitioner to provide the basis for the apportionment of Ash transportation charges for Sipat Stage-I and II.*
- i) It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding liabilities if any, of the claimed Ash transportation expenses.*
- j) The Petitioner to provide the basis for the apportionment of water charges for Sipat Stage-I and II.*

2. The Respondents shall file their replies by **19.6.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.6.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents